

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

NOTIFICATION

Dated 17th September, 2025

S.O. 235.- In exercise of the powers conferred by sub-sections (3) and (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department, number SRO-GST-12/2017-Tax (Rate), dated the 8th July, 2017, namely:—

In the said notification,-

b. In the table, -

- (i) against serial number 18, in column (3), after clause (b), the following explanation shall be inserted, namely:-

"Explanation. - Nothing contained in this entry shall apply to:

- iii. local delivery services provided by an Electronic Commerce Operator; or
iv. local delivery services provided through an Electronic Commerce Operator.";

- (ii) after serial number 36B and the entries relating thereto, the following serial numbers and entries relating thereto shall be inserted, namely: -

(1)	(2)	(3)	(4)	(5)
"36C	Heading 9971	Services of life insurance business provided by an insurer to the insured, where the insured is not a group. [Please refer to clause (zfb) in para 2] Explanation: For the removal of doubts, it is hereby clarified that: c. This exemption shall apply to a contract of insurance where the insured is an individual, or an individual and family of the said individual. d. For the purposes of (a) above, family shall include all individuals insured as family in the contract of insurance.	Nil	Nil

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36D	Heading 9971	<p>Services of health insurance business provided by an insurer to the insured, where the insured is not a group.</p> <p>[Please refer to clause (zfb) in para 2]</p> <p>Explanation: For the removal of doubts, it is hereby clarified that:</p> <p>c. This exemption shall apply to a contract of insurance where the insured is an individual, or an individual and family of the said individual.</p> <p>d. For the purposes of (a) above, family shall include all individuals insured as family in the contract of insurance.</p>	Nil	Nil
36E	Heading 9971	Reinsurance of the insurance services specified in serial numbers 36C or 36D.	Nil	Nil";

c. in paragraph 2,

(i) for clause (ze), the following shall be substituted, namely: -

"(ze) 'goods transport agency' means any person who provides service in relation to transport of goods by road and issues a consignment note by whatever name called, but does not include

- iii. an electronic commerce operator by whom the services of local delivery are provided,
- iv. an electronic commerce operator through whom the services of local delivery are provided";

(ii) after clause (zfa), the following clause shall be inserted, namely:-

"(zfb) For the purposes of entries at serial numbers 36C and 36D in the table above, 'group' means group of persons who join together with a commonality of purpose or for engaging in a common economic activity, other than availing insurance, and includes:

a. Employer- employee groups, where an employer-employee relationship exists between the master/group policyholder and the members of the group in accordance with the applicable laws;

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b. Non employer- employee groups, where a clearly evident relationship exists between the master/group policyholder and the members of the group, for services/ activities other than insurance.";

(iii) after clause (zg), the following clause shall be inserted, namely:-

"(zga) 'health insurance business' means the effecting of contracts which provide for sickness benefits or medical, surgical or hospital expense benefits, whether in-patient or out-patient, travel cover and personal accident cover;"

2. This notification shall come into force with effect from the 22nd day of September, 2025.

By order of the Government of Jammu and Kashmir

Sd/-
(Santosh D Maitya), IAS
Principal Secretary to Government.

No: FD-ST/138/2025-03 (CC No. 7682586)

Dated: 17.09.2025

Copy to the:-

1. Secretary, GST Council, New Delhi (In reference to the CBIC Notification No.15/2025-Central Tax (Rate). Dated: 17th September, 2025).
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K.
8. Excise Commissioner, J&K, Jammu/Kashmir.
9. Special Secretary to Hon'ble Chief Minister, J&K.
10. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
11. Private Secretary to the Principal Secretary to the Government, Finance Department.
12. Incharge Website, Finance Department/State Taxes Department, UT of J&K.


(Mohammad Junis) JKAS
Deputy Secretary to the Government.